

Re-examination of Nationalisation of Coal Industry

980. SHRI CHIRANJI LAL SHARMA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have considered the request of the Federation of Indian Chambers of Commerce and Industry to re-examine the results of nationalisation of coal; and

(b) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The Federations of Indian Chambers of Commerce and Industry at its Annual Session held in May, 1980, had adopted a resolution to the effect that results of coal nationalisation should be re-examined and contracts for coal mining should be given to private parties on a long term basis. Government have considered the matter and do not propose to give any coal mining contracts to the private parties.

Shortage of Aluminium Wires used for Electricity

981. SHRI P. RAJAGOPAL NAIDU: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether there is shortage of aluminium wire in the country which is used to extend electricity to towns and villages; and

(b) if so, the action taken by Government to bring aluminium wire?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There is shortage of E. C. Grade aluminium which is used mainly for manufacture of conductors and cables used in Transmission and Distribution.

(b) Steps are being taken to import E.C. Grade aluminium to meet the gap between supply and demand of the metal.

मध्य प्रदेश में टेलीविजन की व्यवस्था

982. श्री एम० के० शेखबलकर : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मध्य प्रदेश जैसे पिछड़े राज्य में टेलीविजन जैसी संचार सुविधायें उपलब्ध कराने का है ;

(ख) यदि हां, तो कब तक ; और

(ग) यदि नहीं, तो मध्य प्रदेश को इस सुविधा से किन कठिनाईयों के कारण वंचित किया जा रहा है ?

सूचना और प्रसारण राज्य मंत्री (श्रीमती राजकुमारी सिन्हा) : (क) से (ग). रायपुर में मई, 1977 से दूरदर्शन ट्रांसमीटर पहले से ही कार्य कर रहा है। रायपुर में कार्यक्रम निर्माण केन्द्र की स्थापना की पहले ही एक स्वीकृत योजना है। देश में दूरदर्शन सेवाओं के विस्तार के लिये विभिन्न योजनाओं का अध्ययन किया जा रहा है। तथापि, इन योजनाओं का कार्यान्वयन संसाधनों की उपलब्धि और विभिन्न खंडों (सेगमेंटों) के लिये सापेक्ष प्राथमिकताओं पर निर्भर करेगा।

Annual Increments beyond Efficiency Bar to Employees of Ganga Basin Water Resources Organisation

983. SHRI CHANDRAPAL SHAILANI: Will the Minister of IRRIGATION be pleased to state:

(a) the number of employees of the GBWRO (Ganga Basin Water Resources Organisation) who have not been granted their annual increments beyond the Efficiency Bar;

(b) how long ago did the increments fall due;

(c) what are the reasons for the delay; and

(d) how long is it likely to take to finalise their cases?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): (a) 19.

(b) A statement is placed on the Table of the House.

(c) The delay was due to the need to collect particulars of the employees from their records maintained at various offices of the GBWRO spread over the Ganga Basin for consideration by the Departmental Promotion Committee and the merger of the technical posts of the GBWRO with

those of the Central Water Commission from November, 1978.

(d) The Departmental Promotion Committee at its meeting on 5th May 1980, approved of the grant of increments after Efficiency Bar in respect of 7 non-technical personnel. Orders will be issued shortly. The cases of the remaining 12 technical personnel are being processed.

Statement

Statement showing the dates of annual increments fall due beyond Efficiency Bar in respect of employees of GBWRO

	Date	No. of employees
Technical Group 'C'	1-4-78	1
	1-7-78	1
	1-10-78	1
	1-1-79	1
	1-2-79	2
	1-4-79	1
	1-7-79	2
	1-8-79	1
	1-9-79	1
	1-10-79	1
TOTAL		12
Ministerial Group 'C'	1-7-79	1
Group 'D'	1-6-79	1
	1-1-80	5
TOTAL		6
GRAND TOTAL		19

Examination of Film Censorship

984. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have completed the examination of Film

Censorship and the working of the Films Division;

(b) whether Government are aware of the statement made by the Chairman of the Central Board of Film Censors at Madras on or about 20th March, 1980, that the Film Producers could submit Film Script, lyrics etc. of pre-censorship;

(c) if so, whether the decision would be binding on the Regional Film Censor Officer; and

(d) whether the guidelines on censorship would be relaxed on International Standards for films meant for export markets only?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAMDULARI SINHA): (a) Government are re-examining all issues connected with film censorship. Government will take a suitable decision after this examination is complete.

Government have already wound up the Working Group on Films Division with effect from 15-2-1980, because there is no need to delink Films Division from the Government.

(b) and (c). In meetings of the Chairman, Board of Film Censors, with the associations of film producers, this matter has come up for discussion. Whenever a producer has approached the Board for a pre-production advice on the script, the Board has been advising him on an informal basis. This is only in the nature of a general guidance and is in no way binding on any party.

(d) All films produced for exhibition are required to be censored in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder. Only censored films are allowed for export. There are no separate guidelines for films meant for export abroad.